iii) Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under Customs Act, 1962 (other than those mentioned in point (i) and (ii) above) during the last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

4. The details may include issue in brief, date of SCN/ order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may please be communicated.

5. These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of para 3.2 of the circular no. 33/2016 dated: 22.07.2016. In case no reply is received within the aforesaid stipulated time period it will be presumed that you have no objection in processing application for ‘AEO’ Status to the applicant.

6. Moreover, if any incidence of dis-reputation of the applicant comes to your notice now or in future, the same may also be informed to us.

Encls: a/a

Yours faithfully,

(ARAVINDA DAS)
Assistant Commissioner (CCO)
0891-2560793/2853164
OFFICE OF THE CHIEF COMMISSIONER OF CUSTOMS & CENTRAL TAX, GST
BHAVAN, VISAKHAPATNAM ZONE,
PORT AREA: VISAKHAPATNAM – 530035
PH. 0891-2712739 e-mail: ccu-cexvzg@gov.in FAX. 0891-2561942

F.No.VIII/48/ 11 /2020-CC (VZ)-Cus.Tech date: 22/06/2020

To,

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block No.1/ Wing No.5 /R.K.Puram /New Delhi.
2. The Director General of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi.
3. The Director General, Directorate General of Central Excise Intelligence, West Block VIII, Wing No.VI, 2nd floor, R.K. Puram, New Delhi.
4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi
6. All Chief Commissioners, Customs, Customs (Prev.), Central Excise, Central Excise (Audit), Service Tax, Service Tax (Audit) and LTUs.

Sir/ Madam,

Sub: Renewal of Authorized Economic Operator Status (LO) of M/s. Krishnapatnam Port Company Ltd - reg.

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2. Board of Directors/ Proprietors/partners of M/s. Krishnapatnam Port Company Ltd is enclosed herewith.

3. Further, it is also requested that details regarding below mentioned points may be intimated to Zonal AEO Cell positively within 14 days from the date of uploading of the details vide post or through e-mail address given below:
   i) Show Cause Notices issued to them during last three financial years involving fraud, forgery, outright smuggling, and clandestine removal of excisable goods or cases where Service Tax has been collected but not deposited to the Government.
   ii) Cases wherein prosecution has been launched or being contemplated against the applicant or its senior management.